

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 142**

**CP No. 145/Chd/Pb/2019**

**IN THE MATTER OF:**

**Amrex Marketing Pvt. Ltd.**

...

**Petitioner**

**Versus**

**Akai spring ltd.**

...

**Respondent**

**Under Section: 59, CA 2013**

**Order delivered on 31.05.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.06.2024.

Sd/-

**Court Officer**

May 31<sup>st</sup>, 2024  
Priyanka